

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.285/98

Monday, this the 23rd day of February, 1998.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

KI Vallabhan,  
Temporary Status Mazdoor,  
Cochin Foreign Post Office. - Applicant

By Advocate Mr MR Rajendran Nair

Vs

Senior Superintendent of Post Offices,  
Ernakulam Division,  
Ernakulam. - Respondent

By Advocate Mr TPM Ibrahim Khan, SCGSC

The application having been heard on 23.2.98, the Tribunal on the same day delivered the following:

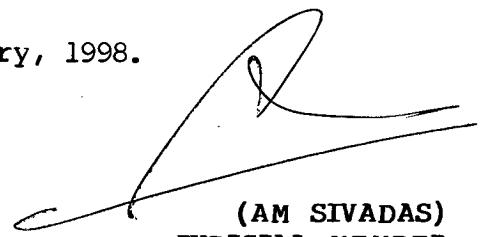
O R D E R

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The applicant seeks for a declaration that he is entitled to get arrears in difference of pay and allowances consequent to the conferment of temporary status with effect from 29.11.89, to direct the respondent to pay the arrears consequent to the conferment of temporary status from the above date with interest, to declare that he is entitled to be treated on par with temporary Group 'D' employee with effect from 29.11.92 with all consequential benefits and also to direct the respondent to pass appropriate orders on A-3 representation within a time limit.

2. It is submitted by the learned counsel on both sides that the O.A. can be disposed of by directing the respondent to dispose of A-3 representation within a reasonable time.
3. Accordingly, the respondent is directed to consider A-3 representation dated 3.11.97 and dispose of the same by a speaking order in the light of A-1 order dated 23.7.97 conferring temporary status on the applicant and also A-2 scheme, within six weeks from the date of receipt of a copy of this order.
4. The application is disposed of as above. No costs.

Dated, the 23rd February, 1998.

  
(AM SIVADAS)  
JUDICIAL MEMBER

trs/23298

LIST OF ANNEXURES

1. Annexure A-1 : Memo No.B-4/17-2 to dt.23-7-97 issued by the respondent.
2. Annexure A-2 : Casual Labourers ( Grant of Temporary Status and Regularisation ) Scheme, circulated vide G.I. Department of Posts, Letter No.45-95/87-SPB-I dt.12-4-91.
3. Annexure A-3 : Representation dt.3-11-97 submitted by the applicant to the respondent.

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